

- (d) G.S.R. No. 1307, dated the 10th August, 1963.

[Placed in Library, see No. LT-1502/63].

- (iii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (a) G.S.R. No. 1204, dated the 20th July, 1963.
 (b) G.S.R. No. 1205, dated the 20th July, 1963.
 (c) G.S.R. No. 1256, dated the 27th July, 1963.
 (d) G.S.R. No. 1257, dated the 27th July, 1963.
 (e) G.S.R. No. 1258, dated the 27th July, 1963.
 (f) G.S.R. No. 1259, dated the 27th July, 1963.
 (g) G.S.R. No. 1262, dated the 27th July, 1963.
 (h) S. O. No. 2074, dated the 27th July, 1963.
 (i) G.S.R. No. 1305, dated the 10th August, 1963.
 (j) G.S.R. No. 1336, dated the 7th August, 1963.

[Placed in Library, see No. LT-1503/63].

- (iv) a copy of the Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1963, published in Notification No. S.O. 1799, dated the 25th June, 1963, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library, see No. LT-1504/63].

- (v) a copy of Notification No. S.O. 2072, dated the 27th July, 1963, under section 20 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library, see No. LT-1505/63].

- (vi) a copy of the Emergency Risks (Goods) Insurance

(Second Amendment) Scheme, 1963, published in Notification No. S.O. 1800, dated the 25th June, 1963, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library, see No. LT-1506/63].

- (vii) a copy of Notification No. S.O. 2073, dated the 27th July, 1963 under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1962. [Placed in Library, see No. LT-1507/63].

- (viii) a copy of Notification No. S.O. 1638, dated the 15th June, 1963 under sub-section (2) of section 2C of the Insurance Act, 1938. [Placed in Library, see No. LT-1508/63].

- (ix) a copy of the Insurance (Amendment) Rules, 1963, published in Notification No. G.S.R. 1199, dated the 10th July, 1963, under sub-section (3) of section 114 of the Insurance Act, 1938. [Placed in Library, see No. LT-1509/63].

- (x) a copy of the Agricultural Refinance Corporation General Regulations, 1963 published in Notification No. G.S.R. 1086, dated the 29th June, 1963, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library, see No. LT-1510/63].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Southern Zone) Movement Control (Amendment) Order, 1963 published

[Shri A. M. Thomas]

in Notification No. G.S.R. 1337 dated the 9th August, 1963.

- (ii) The Bihar Foodgrains (Movement Control) Amendment Order, 1963 published in Notification No. G.S.R. 1338 dated the 9th August, 1963.
- (iii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1963 published in Notification No. G.S.R. 1339 dated the 9th August, 1963.
- (iv) The Uttar Pradesh Foodgrains (Movement Control) Amendment Order, 1963 published in Notification No. G.S.R. 1340 dated the 9th August, 1963.
- (v) The Rice (Northern Zone) Movement Control (Amendment) Order, 1963 published in Notification No. G.S.R. 1341 dated the 9th August, 1963.
- (vi) The Punjab Paddy (Export Control) Amendment Order, 1963 published in Notification No. G.S.R. 1342 dated the 9th August, 1963.
- (vii) The Delhi Rice (Export Control) Amendment Order, 1963 published in Notification No. G.S.R. 1343, dated the 9th August, 1963.
- (viii) The Rice (Eastern Zone) Movement Control Amendment Order, 1963 published in Notification No. G.S.R. 1344 dated the 9th August, 1963.
- (ix) The Rajasthan (Rice Import Restrictions) Amendment Order, 1963 published in Notification No. G.S.R. 1345 dated the 9th August, 1963.
- (x) The Rajasthan Rice (Export Control) Amendment Order, 1963 published in Notification No. G.S.R. 1346 dated the 9th August, 1963.

[Placed in Library, see No. LT-1511/63].

AMENDMENTS TO THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:—

- (i) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1963 published in Notification No. G.S.R. 1096 dated the 29th June, 1963.
- (ii) The Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1963 published in Notification No. G.S.R. 1212, dated, the 20th July, 1963.

[Placed in Library, see No. LT-1512/63].

12.14 hrs.

**MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—
contd.**

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri J. B. Kripalani on the 19th August, 1963, namely:—

“That this House expresses its want of confidence in the Council of Ministers.”

Shri Ansar Harvani was on his legs.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, may I request that the debate may go on for the whole day